

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

O.A./T.A./M.P. No.....

G.R.Jalwania

Versus Arun Kumar

**Orders**

Date of Order	Orders
25.7.2001	<p>CP No.62/2000 (OA No.5/99)</p> <p>Mr. Hemant Gupta, proxy counsel to Mr. Shiv Kumar, counsel for the petitioner</p> <p>Mr. Mukesh Sharma, proxy counsel to Mr. Sirej Mohd. Khan, counsel for the respondents.</p> <p>The learned counsel for the respondents submits that in compliance of the order of the Tribunal payment of Rs. 43,279/- has been made to the petitioner on 12.2.2001 after working out the arrears as per the departmental order dated 31.1.2001, annexed to the reply.</p> <p>We have considered the reply and have gone through the documents. In view of the specific assertion of payment having been made to the petitioner amounting to Rs. 43,279 supported by the receipt as on the acquisition roll, we are of the opinion that full compliance of the order of the Tribunal has been done by the respondents.</p> <p>In view of this, nothing survives in the present Contempt Petition and it has become infructuous and consequently disposed of. Notices issued are discharged.</p> <p><i>Ree 20th M. Alphonse Ree Ree Ree Ree copy issued R.D. 11/286 Date 8/7/01</i></p> <p style="text-align: right;">(GOPAL SINGH) Adm. Member</p> <p style="text-align: right;"><i>A.K. MISHRA</i> (A.K. MISHRA) Judl. Member</p>